

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**C.P. No. 662/2015**

**IN THE MATTER OF:**

A.K. Exports Pvt. Ltd. .... Applicant/petitioner  
Vs.  
Vija Exports & Handicrafts Pvt. Ltd. .... Respondent

**Under Section 391-394 of the Companies Act**

**Order delivered on 19.02.2018**

**Coram:**

**Dr. DEEPTI MUKESH,  
HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,  
HON'BLE MEMBER (TECHNICAL)**

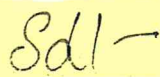
**PRESENTS:**

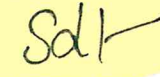
**For the Petitioner(s):-** Mr. Prashant Singh, Advocate  
**For the Regional Director:-** Mr. C. Balooni, Company Prosecutor  
**For the Operational Liquidator:-** Mr. Amish Tandan with  
Ajeyo Sharma, Standing Counsel

**ORDER**

It is place before us that the report of Income Tax Department has not yet been filed. It appears from the order sheet that the income Tax department was given opportunity to file report on 16.12.2017 as well on 5.01.2018. Neither any report has been filed nor anyone represented on behalf of the Income Tax Department. Last opportunity is given to the Income Tax Department to file their report within a period 2 weeks, failing which it shall be presumed that Income Tax Department has no objection.

Fixed for further consideration on 15<sup>th</sup> March 2018.

  
**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**

  
**(Dr. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**